Reservation of seats for STs in Goa Legislative Assembly

2523. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is fact that three communities in Goa namely Gawda, Velipo and Kunbi has been declared as Scheduled Tribes in the State;
- (b) whether seats have been reserved in the Goa Legislative Assembly for Scheduled Tribe communities; and
 - (c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) The Gawda, Velip and Kunbi communities were notified as Scheduled Tribes in the State of Goa vide the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002 (No. 10 of 2003).

- (b) No, Sir.
- (c) The number of seats reserved for the Scheduled Castes or the Scheduled Tribes in the Legislative Assembly of any State was determined by the Delimitation Commission in pursuance of clauses (1) and (3) of articles 332 and 170 of the Constitution and the Delimitation Act, 2002 on the basis of population figures of Census 2001.

Task force for cases relating to undertrials

2524. SHRI A. ELAVARASAN:

DR. T. SUBBARAMI REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether looking at permanent measures to reduce number of under- trials and cases related to them, the Central Government has decided to set up task forces in High Courts that will identify efficient redressal programmes in implementing jails terms for inmates and monitor progress in a weekly basis;
- (b) whether the Chief Justices of High Courts have demanded to appoint task forces that may be headed by executive chairman of Legal Services Authority or any senior judge chosen by the Chief Justice;
 - (c) if so, by when it is likely to be considered and implemented;
- (d) whether Government also proposes to reduce up to two third of the undertrial cases by July 31, 2010; and

(e) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The Government is in process of formulating an effective policy to reduce the number of undertrial prisoners. The setting up of Task Forces in High Courts and its constitution may depend on the policy.

(d) to (e) The Government conveyed its desire to Chief Justices, of all High Courts, Chief Ministers of all the States and Lt. Governor/Administrator of Union Territories for taking effective steps by constant monitoring so that a maximum number of undertrials are released by 31st July, 2010.

Foreign training for judges/judicial officers

2525. SHRI PRAKASH JAVADEKAR: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any of the judges/judicial officers including judges of Supreme Court, High Courts and district judges attended or participated any training/capacity building programme/study tour on intellectual property law in a foreign country from 1st January, 2000 to 31st March, 2010;
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor, and
 - (d) whether Government has evaluated the benefits of such participation?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) Information is being collected and will be laid on the Table of the House.

Appointment of ad-hoc judges

2526. SHRI PRAKASH JAVADEKAR: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that there is a move to appoint 15000 judges on ad-hoc basis to various courts on a fast track basis to clear large number of pending civil and criminal cases;
 - (b) if so, the details thereof; and
 - (c) whether Government has set any time-frame to effect these appointments?